

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF MAPRO INDUSTRIES LIMITED

In compliance with Regulations 3(1) and 4 of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

This Corrigendum to the Detailed Public Statement ("**Corrigendum**") is being issued by Chartered Capital and Investment Limited ("**Manager to the Offer**" or "**CCIL**"), for and on behalf of Mr. Sandeep Gupta, Mr. Atul Kumar Sultania and Mr. Umesh Kumar Kanodia (hereinafter collectively referred to as "**Acquirers**") pursuant to and in compliance with Regulation 3(1) and Regulation 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**Regulations**"). This Corrigendum should be read in continuation of, and in conjunction with the Detailed Public Statement ("**DPS**") which appeared on Wednesday, January 23, 2013.

Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise specified.

The shareholders of Mapro Industries Limited are requested to note that the developments/ amendments with respect to and in connection with DPS are as under :

(1) The revised schedule of activities pertaining to Open Offer is set forth below:

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

Sr. No	Activity	Original Schedule Day and Date	Revised Schedule Day and Date
1.	Date of Public Announcement (PA)	Wednesday, January 16, 2013	Wednesday, January 16, 2013
2.	Date of publication of the Detailed Public Statement (DPS)	Wednesday, January 23, 2013	Wednesday, January 23, 2013
3.	Identified Date*	Tuesday, February 26, 2013	Tuesday, March 19, 2013
4.	Date by which Letter of Offer (LOO) will be dispatched to the Shareholders	Wednesday, February 27, 2013	Tuesday, March 26, 2013
5.	Last date for upward revision of Offer Price and/or Offer Size	Wednesday, March 06, 2013	Thursday, March 28, 2013
6.	Last date by which Board of Director of the Target Company shall give its recommendation	Friday, March 08, 2013	Tuesday, April 02, 2013
7.	Offer Opening Public Announcement	Monday, March 11, 2013	Wednesday, April 03, 2013
8.	Date of commencement of Tendering Period (Offer Opening Date)	Tuesday, March 12, 2013	Thursday, April 04, 2013
9.	Date of closing of tendering period (Offer Closing Date)	Monday, March 25, 2013	Thursday, April 18, 2013
10.	Date by which all requirements including payment of consideration would be completed	Wednesday, April 10, 2013	Tuesday, May 07, 2013

* Date falling on the 10th Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Shareholders to whom the Letter of Offer shall be sent.

(2) The above revised dates, wherever appeared in DPS should be read accordingly.

The Acquirers accept full responsibility for the information contained in this Corrigendum to the DPS and also for the obligations of the Acquirers laid down in the Regulations, as amended.

A copy of this Corrigendum will be available at SEBI website at www.sebi.gov.in.

For further details, please refer to the Letter of Offer issued by the Acquirers.



ISSUED BY MANAGER TO THE OFFER CHARTERED CAPITAL AND INVESTMENT LIMITED

SEBI Registration No.: INM000004018

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Contact Person: Ms. Menka Jha

Place: Mumbai
Date: 25/03/2013

For and on behalf of the Acquirers
Mr. Sandeep Gupta, Mr. Atul Kumar Sultania and Mr. Umesh Kumar Kanodia